

**THE UNION DUTIES OF EXCISE (DISTRIBUTION)
AMENDMENT ACT, 1965**

No. 47 OF 1965

[17th December, 1965]

An Act further to amend the Union Duties of Excise (Distribution) Act, 1962.

BE it enacted by Parliament in the Sixteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Union Duties of Excise (Distribution) Amendment Act, 1965. Short title and commencement.

(2) It shall come into force on the 1st day of April, 1966.

3 of 1962.

2. In the long title of the Union Duties of Excise (Distribution) Act, 1962 (hereinafter referred to as the principal Act), for the words, figures and letters "dated the 14th day of December, 1961", the words, figures and letters "dated the 12th day of August, 1965" shall be substituted. Amendment of long title.

27 of 1958.

3. In section 2 of the principal Act, for the words and figures "on each of the articles specified in the Schedule to this Act, as defined in the First Schedule to the Central Excises and Salt Act, 1944", the words, brackets and figures "and of the duties of excise levied and collected under the Mineral Products (Additional Duties of Excise and Customs) Act, 1958" shall be substituted. Amendment of section 2.

4. For section 3 of the principal Act, the following section shall be substituted, namely:— Substitution of new section for section 3.

"3. During each financial year commencing on and after the 1st day of April, 1966, there shall be paid out of the Consolidated Fund of India to each of the States specified in column 1 of the Table below such percentage of the distributable Union duties Distribution of a part of Union duties of excise among the States.

REPEALED

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of excise as is set out against it in column 2:—

TABLE

1 State	2 Percentage
Andhra Pradesh	7·77
Assam	3·32
Bihar	10·03
Gujarat	4·80
Jammu and Kashmir	2·26
Kerala	4·16
Madhya Pradesh	7·40
Madras	7·18
Maharashtra	8·23
Mysore	5·41
Nagaland	2·21
Orissa	4·82
Punjab	4·86
Rajasthan	5·06
Uttar Pradesh	14·98
West Bengal	7·51

Omission
of Sched-
ule.

5. The Schedule to the principal Act, shall be omitted.